

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
MEETI DEVELOPERS PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Meeti Developers Private Limited
2.	Date of incorporation of corporate debtor	13 <sup>th</sup> April, 2006
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U45200MH2006PTC161119
5.	Address of the registered office and principal office (if any) of corporate debtor	1 <sup>st</sup> Floor, MMC Centre, Vikas Park, Link Road, Malad West, Mumbai - 400064
6.	Insolvency commencement date in respect of corporate debtor	05 <sup>th</sup> April, 2024
7.	Estimated date of closure of insolvency resolution process	02 <sup>nd</sup> October, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashok Kumar Golechha IBBI/IPA-002/IP-N000932/2019-2020/12973
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd., Dattani Park Road, Thakur Village, Kandivali (East), Mumbai - 400101  Email: <a href="mailto:akgolecha9@gmail.com">akgolecha9@gmail.com</a> Mobile: +91 9674117201
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. B 703/704, Seventh Floor, River Park CHS Ltd., Dattani Park Road, Thakur Village, Kandivali (East), Mumbai - 400101  Email: <a href="mailto:cirp.meeti@gmail.com">cirp.meeti@gmail.com</a>
11.	Last date for submission of claims	19 <sup>th</sup> April, 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): <b>Home Buyers</b>
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	1. Rajan Garg (IBBI Reg. No: IBBI/IPA-001/IP-P-02397/2021-22/13624)  2. Karthik Natarajan (IBBI Reg. No: IBBI/IPA-001/IP-P-02454/2022-2023/14226)  3. Pankaj Bhattad (IBBI Reg. No: IBBI/IPA-001/IP-P-02841/2023-2024/14362)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Meeti Developers Private Limited** on 05<sup>th</sup> April, 2024.

The creditors of **Meeti Developers Private Limited**, are hereby called upon to submit their claims with proof on or before **19<sup>th</sup> April, 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 06<sup>th</sup> April, 2024  
Place: Mumbai

Ashok Kumar Golechha  
Interim Resolution Professional  
**Meeti Developers Private Limited**